

last four years are given below:

Credit Limit sanctioned during financial year

(Rs. crores)

	1978-79	1979-80	1980-81	1981-82
1. Weavers Co-op. (including Limits sanctioned to apex/regional weavers societies for marketing cloth).	50.92	57.95	75.20	97.27
2. Industrial Cooperatives (including coir)	4.21	5.69	5.46	5.61

Instructions to Reserve Bank of India to proceed against unscrupulous Exporters

2392. SHRI SANGDOPAL LEPCHA: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to an article published in 'Surya' of 1st January, 1983 regarding the alleged taking out of India unaccounted goods by unscrupulous exporters and retaining the sale proceeds in foreign exchange abroad; and

(b) if so, what preventive steps Government have taken in the matter?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). The article referred to in the question has been brought to the notice of the Government. After due verification of the contents of the article, appropriate action will be taken in the matter.

Plan to manufacture Jaguar aircraft

2393. SHRI DHULESHWAR MENA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the plan to manufacture the Jaguar aircraft has been scrapped as reported in

the New Delhi edition of "Statesman" of 5th March, 1983; and

(b) if so, what are the reasons therefor and what type of aircraft is likely to replace the Jaguars keeping in view the most sophisticated aircraft supplied by the U.S.A. to the Pakistan Air Force?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) No, Sir.

(b) Does not arise.

2394. [Transferred to the 24th March, 1983].

Deputation of officials of Central public enterprises abroad

2395. SHRI M. M. JACOB: Will the Minister of FINANCE be pleased to state:

(a) whether it is fact that some officials of the Central public enterprises in Delhi are being deputed for 12-week training course on Financial Management in Public Enterprises at Glasgow, U.K. under the Colombo Plan commencing April, 1983, who are no longer holding the posts on the basis of which their names were recommended and selected and have even left those public enterprises;

(b) if so, what are the reasons for which their names are not being substituted by other officials who have yet to render many years of service; and

(c) how many of such officials have joined public enterprises on tenure fixed term posts on contract basis by leaving their regular posts on which they would have otherwise continued until attainment of retirement age, namely 58 years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO):

(a) to (c) Selections for such programmes of training abroad are made with reference to the relevance and utility of the training for the manager and his organisation. The recommendations received in this regard from the employing organisations are given due freightage. Generally, only those who have reasonable length of service left are considered. The selections for such training is made for improving the manager's capabilities in his present job as well as to prepare him for higher responsibilities. It is not, therefore, necessary to go strictly by the post held by him at the time of his selection. Of all the three persons deputed from Delhi-based companies only one is holding a tenure post which is renewable till he attains the age of superannuation. This post to which he was promoted is under the same company. Hence, none of the three persons selected for the course from enterprises in Delhi has changed his organisation.

Evasion of income tax and wealth tax by M/s. Emca Construction Company of Delhi

2396. SHRI RAMCHANDRA BHARADWAJ: Will the Minister of FINANCE be pleased to state:

(a) what are the names of partners of M/s Emca Construction Company,

24/24, Rahul Apartments, Ansari Road, New Delhi;

(b) whether it is a fact that they have evaded income-tax and wealth tax to a large extent and have generated black money by selling built up flats at high prices and showing much less amount for registration purposes;

(c) whether Government are satisfied about the cost of flats stated to have been charged by them from buyers for flats in Ansari Road, Darya Ganj, Green Park, New Delhi and at other places in Delhi and other cities; and

(d) what steps Government propose to take against them for evasion of taxes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (d) Necessary information is being collected and will be laid on the Table of the House.

Standardised cheques for all banks

2397. SHRI RAMCHANDRA BHARADWAJ: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to introduce standardised cheques for all banks as used in advanced countries;

(b) if so, by when these standardised cheques are likely to be introduced and the names of cities where these cheques will be introduced first; and

(c) what are the benefits expected to accrue from the introduction of these standardised cheques?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c) The feasibility of introducing standardised cheques, on the pattern obtaining in advanced countries, is